



# THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

**C. RAJA KUMAR**  
SECRETARY

**High Court Campus,**  
**Chennai - 600 104**  
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**www.bctnpy.org**

Confl. No.4401 /2023.

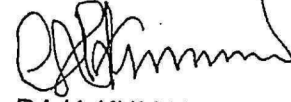
06.12.2023.

## NOTIFICATION NO. 29 OF 2023

It is hereby notified for the general information of the public that the following Orders have been passed by the Disciplinary Committee of the Bar Council of India, against the advocates borne on the rolls of the Bar Council of Tamilnadu & Puducherry, in the matter of professional misconduct cases preferred against them.

Sl. No	Roll No.	Name and address of the Advocate	Nature of the order	By the authority
1.	Ms.2773/2006	Mr. A. Senthil Kumaran Advocate, 213, 756/1, Tiruvottiyur High Road, Tondiarpet, Chennai – 600 081.	<b>REMOVED</b> from the Rolls of the Bar Council of Taminadu & Puducherry.	By order dated 17.08.2023 passed by the Disciplinary Committee of the Bar Council of India in BCI Tr. Case No.45/2023.
2.	Ms.1124/2011	Mr. C. Lenin Advocate, 7/50, Viswanathapuram Butt Road, St. Thomas Mount, Alandur, Chennai 6- 600 016.	<b>SUSPENDED</b> from practice for a period <b>ONE</b> <b>YEAR.</b>	By order dated 18.08.2023 passed by the Disciplinary Committee of the Bar Council of India in BCI Tr. Case No.82/2023.
3.	Ms.254/1977	Mr. Prakash Goklaney Advocate, R/o 473- Eari Scheme, Mogappair (East), Chennai – 600 037,	<b>SUSPENDED</b> from practice for a period <b>ONE</b> <b>YEAR.</b>	By order dated 18.08.2023 passed by the Disciplinary Committee of the Bar Council of India in Rev. (PT)No.5/2020

4.	Ms.359/1995	Mr. C. Tamilenian, Advocate, 10/73, Andavar Building E.V.N. Road, Erode - 638 009.	REPRIMANDED.	By order dated 17.08.2023 passed by the Disciplinary Committee of the Bar Council of India in BCI Tr. Case No.101/2023.
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(C. RAJA KUMAR)  
SECRETARY, BAR COUNCIL.

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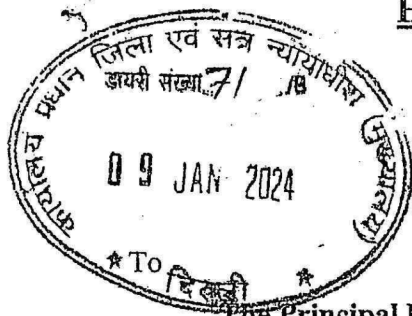
1. The Registrar General, Supreme Court of India, New Delhi.
2. The Secretary, Bar Council of India, New Delhi  
and all the Secretaries of other State Bar Councils.
3. The Registrar General, High Court, Madras and the  
Registrars General of all High Courts in India.
4. All the Principal District Judges in the State of Tamil Nadu  
and Chief Judge, Pondicherry, Union Territory of Pondicherry.
5. The parties concerned and Notice Board
6. The Principal Judge, City Civil Court, Chennai.
7. The Chief Judge, Court of Small Causes, Chennai.
8. Sales Tax Appellate Tribunal, Chennai-6
9. Income Tax Appellate Tribunal, Chennai.
10. State Transport Appellate Tribunal, Chennai.
11. Addl. Bench, Sales Tax Tribunal, Madurai & Coimbatore.
12. Central Administrative Tribunal, Chennai.
13. Tribunal for Disciplinary Proceedings, Chennai.
14. The Labour Court, Chennai, Madurai & Coimbatore.
15. The Chief Metropolitan Magistrate, Egmore, Chennai-8
16. The Chief Secretary to Government of Tamilnadu, Chennai-9
17. The Secretary to Government, Law Department, Chennai-9
18. The Secretary, Home Department, Government of Tamilnadu, Chennai-9
19. Director General of Police, State of Tamilnadu
20. The Commissioner of Police, Chennai City.
21. Members of this Bar Council.
22. All the Bar Associations in the State of Tamilnadu
23. Advocates Association, Bar Association, Women Lawyers Association,  
Law Association, Tamil Nadu Advocates Association, Chennai City.

The Authorities above mentioned are kindly requested to circulate the copies of this notification to all the officers under their jurisdiction. The Bar Associations are requested to put up this Notification in their Notice Board.

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**HIGH COURT OF DELHI : NEW DELHI**

**(GENL.-ADMN.-I BRANCH)**



No. 2704 G-7/Genl-I./DHC

Dated: 06/01/2024

The Principal District & Sessions Judge (Hqrs.),  
Tis Hazari Courts,  
Delhi.

**Sub:** Notification regarding suspension/removal of Advocate(s) from practice.

Sir,

I am directed to forward herewith a copy of Notification No. 29 of 2023 dated 06.12.2023, received from the Secretary, Bar Council of Tamilnadu & Puducherry, on the above subject, with a request to kindly circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi, for information and necessary action.

Encl.: as above

Gen. Br.

P. D. S. J. (H. Q.)  
09/01/2024

Yours faithfully,

(Ashok Kumar)  
Assistant Registrar

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**

No. 4525 - 4655 /Genl./Misc./Circulation/2024

Dated, Delhi the 9 JAN 2024

**Sub:- Notification regarding suspension/removal of Advocate(s) from practice.**

Forwarded a copy of the letter bearing No. 2704/G-7/Genl-I./DHC dated 06/01/2024, this office letter bearing diary No. 71/B dated 09/01/2024 alongwith copy of the notification No. 29 of 2023 dated 06/12/2023 of Sh. C. Raja Kumar, Honorary Secretary, Bar Council of Tamilnadu & Puducherry, received from Sh. Ashok Kumar, Ld. Assistant registrar(Genl-I), Hon'ble High Cout of Delhi, New Delhi, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. ✓ The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

*Umed Singh*

**(UMED SINGH)**

Link, Officer In-Charge, General Branch, (C),  
District Judge, (Commercial Court),  
Tis Hazari Courts Delhi

Encl. As above

*Umed Singh*  
19/1/24